

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.242 OF 2020**

**In the matter of:**

Abhishek Jain

Appellant

Vs

Puerto Life Science Pvt Ltd & Ors

Respondent

Mr Virender Ganda, Mr. Anand Singh Sengar, Advocates for Appellant.

Mr Saurabh Kalia, Mr Divendra Singh, Mr. Mohit Chaurasia, Mr. Gaurav Jaggi, Advocates for R1 to R6. CS Ms Priyanka Aggarwal, for R1 to R6.

**ORDER**

**01.02.2021**-Learned counsel for the appellant submits that he is in personal difficulty and is seeking adjournment. Learned counsel for the Respondent opposes the prayer on the ground that the Respondent is to hold the AGM before December, 2020 and there is no circular of MCA which extended the period for holding AGM till 31.3.2021 and for the delay they have to deposit the penalty also for holding the AGM.

Considering the personal difficulty of learned counsel for the appellant, we adjourn the matter with the understanding that no further adjournment shall be allowed. Let the matter be fixed on **10<sup>th</sup> February, 2021 on top of the list.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**